

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1572
ANSWERED ON:30.11.2011
AUTONOMY TO CBI
Sidhu Shri Navjot Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received any suggestion to grant autonomy status to Central Bureau of Investigation (CBI);
- (b) if so, the details thereof; and
- (c) the Government's reaction thereto?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) to (c) : The CBI has been accorded autonomy under the Delhi Special Police Establishment Act, 1946 as amended by the Central Vigilance Commission Act, 2003 for investigation of cases.

With the enactment of the CVC Act, 2003 the superintendence over the functioning of the CBI in so far as it relates to the investigation of offences alleged to have been committed under the Prevention of Corruption Act, 1988 now vests with the Central Vigilance Commission (CVC). The Director CBI is appointed on the basis of recommendation of a Committee headed by the CVC and holds office for a period not less than 2 years notwithstanding anything to the contrary contained in the rules relating to his condition of service.

The appointment of officers to the rank of Superintendent of Police and above and extension or curtailment of their tenure in the CBI is also made on the recommendation of the Committee headed by the CVC.